

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1175 OF 2012

KAMAL ... APPELLANT(S)

VS.

STATE OF HARYANA ... RESPONDENT(S)

O R D E R

Office report records that notice for making alternative arrangement issued to the appellant has been returned with the remarks that the sole appellant has expired. Hence, the appeal stands abated and it is disposed of as such.

.....J.
[ABHAY S.OKA]

New Delhi;
October 19, 2022.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1172/2012

JASBIR @ NANHA

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

(List only crl. appeal no. 1175 of 2012 before chamber judge))

WITH Cr1.A. No. 1175/2012

(list only crl. appeal no. 1175 of 2012)

Date : 19-10-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
[IN CHAMBER]

For Appellant(s)

Mr. Nikilesh Ramachandran, AOR

For Respondent(s)

Mr. Rakesh Mudgil, Adv.
Dr. Monika Gusain, AORUPON hearing the counsel the Court made the following
O R D E RCr1.A. No. 1175/2012

Office report records that notice for making alternative arrangement issued to the appellant has been returned with the remarks that the sole appellant has expired. Hence, the appeal stands abated and it is disposed of as such.

Pending application, if any, also stands disposed of.

(ANITA MALHOTRA)
AR-CUM-PS(KAMLESH RAWAT)
COURT MASTER

(Signed order is placed on the file.)